

**GOVERNMENT OF INDIA
URBAN DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:3742
ANSWERED ON:19.04.2005
GRIEVANCES RECEIVED BY DDA
Prasad Shri Lal Mani

Will the Minister of URBAN DEVELOPMENT be pleased to state:

- (a) whether All India Association for SC/ST & Physically Handicapped Peoples Upliftment has submitted request in details on SC/ST & Physically Handicapped peoples grievances in DDA on February 9, 2004 and February 10, 2004;
- (b) if so, the details of action taken on each grievances/points; and
- (c) the time by which the Authority is likely to redress all grievances of the Association?

Answer

MINISTER OF PARLIAMENTARY AFFAIRS AND URBAN DEVELOPMENT (SHRI GHULAM NABI AZAD)

(a)to(c): The Delhi Development Authority has reported that they do not appear to have received the requests dated 9.2.2004 and 10.2.2004 from the `All India Association for SC/ST & Physically Handicapped People Upliftment`. However, it had received a representation dated 25.6.2004 from this Association in which there were references regarding Rohini Residential Scheme, 1981, allotment of shops and plots and promotion of SC/ST and physically handicapped persons etc.

DDA has reported that as far as Rohini Residential Scheme is concerned, there is reservation of 25% for SC/ST applicants and 1% for Physically handicapped persons. At present there is no wait listed registrants under SC/ST category. Allotment for the balance registrants in physically handicapped persons category will be made as per the existing policy. DDA has also reported that there is already a prescribed reservation of 25% for SC/ST and 5% Physically Handicapped in the allotment of shops. As far as promotion of SC/ST and Physically Handicapped persons is concerned, DDA is reported to have been following the reservation policy in this regard.